

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE RAJA VIJAYARAGHAVAN V

WEDNESDAY, THE 08<sup>TH</sup> DAY OF APRIL, 2020 /19<sup>TH</sup> CHAITHRA, 1942

CRL.APPEAL NO.336 OF 2020

CRL.M.P.NO.55/2020 OF THE SPECIAL JUDGE, SPECIAL COURT OF SC/ST(PoA) ACT  
CASES, MANANTHAVADY

CRIME NO.106/CB/KKD-WYD/18 (CRIME NO.128/2016 OF KENICHIRA POLICE  
STATION

APPELLANTS/ACCUSED NOS.1 & 2:

1. THANKAPPAN V.W ,  
AGED 71, S/O.ITTENKOCHU, VENGANILKKUMTHODIYIL VEEDU,  
PATHILPEEDIKA, KENICHIRA, POOTHAADY, WAYNAD.
2. SURESH V.T, AGED 50, S/O.THANKAPPAN,  
VENGANILKKUMTHODIYIL VEEDU,  
PATHILPEEDIKA, KENICHIRA, POOTHAADY, WAYNAD.

BY ADVS.SRI.K.R.VINOD  
SMT.M.S.LATHA  
SMT.SREEREKHA K.S.  
SRI.NABIL KHADER

RESPONDENTS/COMPLAINANTS:

1. STATE OF KERALA,  
REPRESENTED BY THE PUBLIC PROSECUTOR,  
HIGH COURT OF KERALA, KOCHI-682 031.
2. DySP-II, CRIME BRANCH,  
KOZHIKODE, PIN-673 004.

BY PUBLIC PROSECUTOR SRI.T.R.RENJITH

THIS CRIMINAL APPEAL HAVING COME UP FOR ADMISSION ON 08.04.2020,  
THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

**ORDER**

Learned Public Prosecutor is directed to make available the records.

Post on 11.4.2020 for final hearing.

**RAJA VIJAYARAGHAVAN.V.**

**JUDGE**

ps/8/4/2020